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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
AT HYDERABAD

CONTEMPT PETITION NO.111 of 1995
IN
ORIGINAL APPLICATION NO.823 of 1995

Date of order: 29.3.96

BETWEEN:

A.VENKATESWARLU

.. Petitioner

and

1. Shri N.P.Muthyalappa,
Superintendent of Post Offices,
Nandyal Postal Dilvision,
Nandyal 518501,
2. Shri K.V.Ramana,
Asst. Supdt. of Post Offices,
Nandyal Postal Division,
Nandyal 518501.

.. Respondents

COUNSEL FOR THE PETITIONER: SHRI S.RAMAKRISHNA RAO

COUNSEL FOR THE RESPONDENTS: SHRI N.R.DEVARAJ, Sr. Standing
counsel for Central Govt.

CORAM:

HON'BLE SHRI JUSTICE M.G.CHAUDHARI, VICE CHAIRMAN

HON'BLE SHRI R.RANGARAJAN, MEMBER (ADMN.)

ORDERS

(AS PER HON'BLE SHRI JUSTICE M.G.CHAUDHARI, VICE CHAIRMAN)

Heard Shri Satyanarayana for Shri N.R.Devaraj,
learned senior standing counsel for the respondents.
By the order in the OA, it was directed that the
disciplinary proceeding may proceed with regard to
those transactions other than the transanctions

[Signature]

(18)

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covered in C.C.No.52/95. The Superintendent of Post Offices, Nandyal vide Annexure-I dated 23.8.95 has directed the inquiry to proceed after taking a view that none of the transactions mentioned in the charge sheet filed by the Police in the Criminal Case figured in the charge memo. The contempt petition has been ✓ filed to seek ~~recognition~~ ^{review} of this view. We are not ✓ inclined to accept that the grievance as a matter which can be raised by Contempt Petition and any such objections have to be raised by the applicant, if so desired, at the inquiry itself. Hence the Contempt Petition is dismissed.

Rangarajan

(R.RANGARAJAN)
MEMBER (ADMN.)

chaudhary

(M.G.CHAUDHARI)
VICE CHAIRMAN

DATED: 29th March, 1996
Open court dictation.

vsn

*Authorised
Deputy Registrar (OCC)*

To

1. Sri N.P.Muthyalappa,
Superintendent of Post Offices,
Nandyal Postal Division,
Nandyal-501.
2. Sri K.V.Ramana, Assistant Superintendent of Post Offices,
Nandyal Postal Division, Nandyal-501.
3. One copy to Mr.S.Ramakrishna Rao, Advocate, CAT.Hyd.
4. One copy to Mr.N.R.Devraj, Sr.CGSC CAT.Hyd.
5. One copy to Library, CAT.Hyd.
- 6- One spare copy.

pvm

Q 1614/96

I COURT

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE M.G.CHAUDHARI
VICE-CHAIRMAN

AND

R. Rangarajan.

THE HON'BLE MR.H.RAJENDRA PRASAD :M(A)

Dated: 29-3-1996

ORDER/JUDGEMENT

M.A/R.A/C.A.No.

111/95

in

O.A.No.

823/95

T.A.No.

(w.p.)

Admitted and Interim Directions
issued.

Allowed.

Disposed of with directions

Dismissed.

Dismissed as withdrawn.

Dismissed for Default

Ordered/Rejected.

No order as to costs.

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No spare copy

